

*Case*  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

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O.A. 540/94.

Dt. of Decision : 29.4.1994.

G. Subhash

@@ .. Applicant.

Vs

1. Director of Postal Services,  
Hyderabad Region,  
Hyderabad.
2. Superintendent of Post Offices  
Adilabad Division,  
Adilabad.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

Hyderabad Region, Hyderabad.

2. The Superintendent of Post Offices,  
Adilabad Division, Adilabad.
3. One copy to Mr.S.Ramakrishna Rao,
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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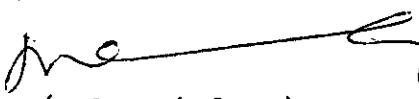
JUDGEMENT

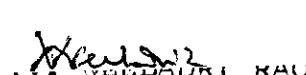
I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN ]

counsel for the applicant and also Shri N.R. Devarai, learned standing  
ponents.

2. One of the contentions for the applicant is that while the charge memo. dated 24-8-93 does not refer to the total amount of Rs. 1,57,373.40, the amount involved in the alleged fraud, an amount of Rs 15,500/- was recovered from the applicant as per the impugned order dated 31-1-94. The said contention is supported by the charge memo. and the order of punishment dated 31-1-94. Hence in these circumstances we feel that it is a case where recovery has to be suspended pending disposal of the appeal by Respondent 1. We make it clear that Respondent 1, the appellate authority has to dispose of the appeal in accordance with the rules on the basis of the material placed before him without being influenced by this order.

3. In the result, the recovery as per order dated 31-1-94 pending disposal of the appeal by Respondent 1 against the said order is suspended. The OA is ordered accordingly at the admission stage itself. No costs.

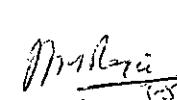
  
Member (Admn.)

  
Vice-Chairman

Dated the 29th April, 1994

Open court dictation

NS

  
D. Registrar

SEARCHED BY  
CHECKED BY

CONFIRMED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND  
THE HON'BLE MR. A. B. GORTI : MEMBER(AD)

AND

THE HON'BLE MR. A. B. GORTI : MEMBER(AD)

AND

THE HON'BLE MR. R. KANGARAJU : MEMBER(AD)

CRD/C/1994

M.R.A./C.A./NO.

O.A.NO.

540/94

T.A.NO.

(w.p.)

Admitted and Interim Direction  
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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